

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 170/MP/2026**

Subject : Petition under Sections 17(3) & 17(4) of Electricity Act, 2003 seeking approval for creation of security interest over all of the Petitioner's Assets in favour of Respondent No. 2 (as the Security Trustee acting for the benefit of the Lender (as defined hereinbelow in the Petition) in respect of the Petitioner's transmission project.

Petitioner : Fatehgarh Bhadla Transmission Limited (FBTL)

Respondents : Axis Bank Limited and Ors.

Date of Hearing : **3.6.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishal Binod, Advocate, FBTL  
Shri Aditya Dubey, Advocate, FBTL  
Shri Sagnik Maitra, Advocate, FBTL  
Ms. Swadha Sharma, Advocate, FBTL

**Record of Proceedings**

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking approval for creation of security interest over all of the Petitioner's transmission assets in favour of Respondent No.2, Security Trustee acting for the benefit of the lender in respect of the Petitioner's transmission project. The learned counsel further submitted that, in compliance with the directions contained in the Record of Proceedings dated 30.4.2026, the Petitioner has filed a compliance affidavit dated 1.6.2026, filing a revised Memo of Parties and the information sought by the Commission vide its letter dated 12.1.2026.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission observed that as per the learned counsel for the Petitioner, the information called for has been filed on 2.6.2026, which is required to be examined.

3. The Petition will be listed for hearing on **18.6.2026**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

